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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 9/03/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : CA/107/IB/2018
PETITION NUMBER : CP/568/ (IB)/2017
NAME OF THE PETITIONER(S) : VINITHA ASSOCIATES LTD
NAME OF THE RESPONDENT(S) : VASAVI HOUSING INFRASTRUCTURE PVT LTD
UNDER SECTION : 19(2)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. SRIDHAR, IRP



ORDER

IRP present and filed CA 107/IB/2018. In view of the submissions of the IRP that there is no cooperation on behalf of the corporate debtor in spite of all the efforts. The erstwhile Directors of the Corporate Debtor is directed to be present before the Tribunal to be present on the next date of hearing for making submissions in regard to the CA filed by the IRP. The Registry is also directed to communicate this order to the counsel who represented the corporate debtor on the last date of hearing. Put up on 21.03.2018.


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

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